

Publication of "Yojana" Magazine in different Languages

8226. SHRI GIRIDHAR GOMAN-
GO: Will the Minister of INFORMA-
TION AND BROADCASTING be
pleased to state:

(a) whether the 'Yojana' monthly
is published by his Ministry in dif-
ferent languages;

(b) the reasons for not publishing
the 'Yojana' magazine in all the re-
gional languages;

(c) whether his Ministry has any
proposal to publish this magazine in
Oriya language also;

(d) if not, the reasons thereof; and

(e) if so, when?

THE MINISTER OF INFORMATION
AND BROADCASTING (SHRI L. K.
ADVANI): (a) Yes, Sir.

(b) to (e). 'Yojana' is not being
published in all the regional languages
because of financial constraints. How-
ever, a proposal to bring out 'Yojana'
in four more regional languages, in-
cluding Oriya, during the current Plan
Period (1978-83) is under considera-
tion.

**Indulging in Extravagance of Funds
by Officials of the Bengal Electric
Lamp Works**

8227. SHRI C. K. CHANDRAPPAN:
Will the Minister of LAW, JUSTICE
AND COMPANY AFFAIRS be pleased
to state:

(a) whether attention of the Gov-
ernment has been drawn to the fact
that the Directors and other top offi-
cials of the Bengal Electric Lamp
Works Limited are indulging in ex-
travagance with the funds of the
company while the workers are de-
nied normal facilities and adequate
working conditions;

(b) whether it is also a fact that
company Director had purchased
several imported cars from the STC
in complete violation of the Articles
of Association and memorandum of
the company;

(c) if so, whether Government
have gone into these cases and taken
any action; and

(d) if so, details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
AND IN THE MINISTRY OF LAW,
JUSTICE AND COMPANY AFFAIRS
(SHRI S. D. PATIL): (a), (c) and (d).
On receipt of some complaints against
the functioning of the company, an
inspection of the books of accounts
under section 209A of the Companies
Act, 1956 was carried out. The com-
plaints inter alia referred to—

(i) Squandering the shareholders'
monies and loans from Financial In-
stitutions by the company's manage-
ment;

(ii) The directors and their rela-
tives enjoying life at the expense of
the company; and

(iii) Victimization of labourers and
dismissal of workers at the pleasure
of Managing Director.

The inspection report of which was
received in Feb. 1978 did not reveal
anything to substantiate the allega-
tions (i) & (ii) against the company.
In regard to (iii), it was observed that
consequent on the deterioration in gas
supply to the company's factory at
Calcutta and stoppage of gas supply in
November, 1973, the company had to
lay off workmen numbering about 500
and later there was a lock out in the
factory from 5-12-73 to 10-6-74. Al-
though the lock out was lifted, the
labour trouble continued and the com-
pany had to take action against some
workmen. The report did not reveal
any instance of the company not pay-
ing compensation to the workers who
were affected.

(b) The company had informed that
it purchased one second hand Mer-
cedes, Benz car during the year ended
31-3-77 and one second hand Volks-
wagon (1961 Model) during the year
ended 31-3-78 from private parties in